

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

**(IB)-540(PB)/2017**

State Bank of India

**Vs**

Su Kam Power Systems Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Coram:**

**Order delivered on 16.02.2018**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant : Mr. Arun Kathpalia, Senior Advocate,  
Ms. Misha, Mr. Siddhant Kant,  
Mr. Ranjeev Khatana, Mr. Vaijayant Paliwal,  
Advocates

For the Respondent : Mr. Milan Singh Negi, Msr. Kunal Godhwani,  
Advs.

Mr. Parmeshwar Prasad Singh, A/R

**ORDER**

Learned Counsel for the petitioner has handed over a copy of the proceedings before JLF rejecting the proposal made by the Corporate Debtor. We have heard arguments.

Order reserved.

Contd....2/-

**C.A. No. 136(PB)/2018**

Arguments in CA No. 136(PB)/2018 has also been heard and the same shall be disposed of with the main petition.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

16.02.2018  
V.Sethi